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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 697/2019**

**BISLERI INTERNATIONAL PRIVATE LIMITED..... Plaintiff**

Through **Mr. Ankit Gupta and Ms.  
Ankita Seth, Advs.**

**versus**

**M/S SHRI SAI FOODS & BEVERAGES & ORS... Defendants**

Through **Ms. Rhea Verma and Mr.  
Rahul Jain, Advs. for Defendant  
No. 4**

**CORAM:**

**HON'BLE MR. JUSTICE C.HARI SHANKAR**

**ORDER**

**%**

**07.04.2021**

**CS(COMM) 697/2019, IA 17925/2019 (Order XXXIX Rules 1 and 2 CPC) I.A. 17926/2019 (Order XXVI Rule 9 CPC read with Order XXXIX Rule 7 CPC), I.A. 17928/2019 (Section 151 CPC) I.A. 1389/2020 (direction), I.A. 2849/2020 (Order VII Rule 11 CPC) and I.A. 11026/2020 (Section 151 CPC)**

1. An adjournment is sought on the ground that Mr. N.K. Bhatnagar, learned counsel, who is to appear in this matter, is out of town.

2. Renotify on 8<sup>th</sup> July, 2021.

**IA 2850/2020 (Order VII Rule 11 CPC)**

1. Ms. Rhea Verma, learned counsel for the applicant in this application, seeks leave to withdraw this application with liberty to take appropriate steps in accordance with law.

CS(COMM) 697/2019

Page 1 of 2



2. Leave and liberty granted as prayed for.
3. The application stands dismissed as withdrawn.

**C.HARI SHANKAR, J**

**APRIL 7, 2021**  
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